

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE V.G.ARUN

TUESDAY, THE 5TH DAY OF MAY 2020/15TH VAISAKHA, 1942

Cr1. M.C.No. 15 OF 2020

(TO QUASH FIR IN CRIME NO. 641/2020 OF ALUVA POLICE
STATION, ERNAKULAM DISTRICT)

PETITIONER/ACCUSED:

DR. KARTHIK KRISHNAN, AGED 32 YEARS,
S/O. KRISHNAPRASAD C.V., MUTHALAKODE (H),
VELAVOOR, PIRAPPANCODE PO, TRIVANDRUM.

BY ADV. THOMAS J. ANAKKALLUNKAL

RESPONDENTS/ STATE & DEFACTO COMPLAINANT:

1.STATE OF KERALA REPRESENTED BY THE
PUBLIC PROSECUTOR, HIGH COURT OF
KERALA, ERNAKULAM - 682031.

2.VICTIM

BY PUBLIC PROSECUTOR SMT.M.K.PUSHPALATHA

THIS CRIMINAL M.C HAVING COME UP FOR ADMISSION ON
05.05.2020, THE COURT ON THE SAME DAY PASSED THE
FOLLOWING:

Crl.M.C. No. 15 / 2020

..2..

V.G.ARUN, J.

Crl.M.C. No. 15 of 2020
&
Crl.M.A. Unnumbered of 2020

Dated this the 5th day of May, 2020.

ORDER

Crl.M.C. No. 15 of 2020

Learned Public Prosecutor to get instructions as to whether the issue has been settled voluntarily between the petitioner and the second respondent.

Post on 18.05.2020.

Crl.M.A. Unnumbered of 2020

Further proceedings in Crime No.641/2020 of Aluva Police Station will stand stayed till 18.05.2020.

V.G.ARUN
JUDGE

VV/05.05.2020